the work of detection and removal of such encroachments is a continuing process.

IV. Delhi Administration.

31

Additional District Magistrate, Delhi has reported 466 cases of encroachments on Gaon Sabha Lands from Alipur, Punjabi Bagh, KhanjwaCa, Shahdara and Najafgarh, Blocks.

(b) Yes, Sir. Action is initiated against the offenders under relevant provision of Delhi Development Act and Municipal Laws, the Public Premises (Eviction of Unauthorised Occupants) Act, and the relevant Revenue Laws

उत्तर प्रदेश में संरक्षित स्मारक

*162. चौधरी है मोहन सिंह : श्री सत्य प्रााश मालवीय :

क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश में केन्द्र द्वारा संरक्षित स्मारकों के नाम क्या हैं;
- (ख) पिछले तीन वर्षों के दौरान उनके रख-रखाव पर कितनी धनराणि खर्च की गई हैं;
- (ग) क्या यह सच है कि इनमें से कुछ स्मारक जीर्ण-शीर्ण अवस्था में हैं; और
- (घ) यदि हां, तो उनका न्यौरा क्या है भ्रीर इस सम्बन्ध में सरकार द्वारा क्या कदम उठाये गए हैं?

मानव संसाधन विकास मंत्री (श्री अर्जुन सिंह): (क) उत्तर प्रदेश में केन्द्रीय संरक्षित स्मारकों के नामों का विवरण सभा-पटल पर रखा है [देखिए परिशिष्ट 165, अनुपत्न सं० 35]

(ख) पिछले तीन वर्षों में इन स्मारकों/ स्थलों पर व्यय हुई धनराशि निम्न प्रकार है:--

1989-90 93,23,707/-もの 1990-91 1,07,09,437/-もの 1991-92 1,27,75,318/-まっ

(ग) जी, नहीं ।

(घ) प्रश्न नहीं उठता।

Amendment in U.G.C. Act to check FAKE Universities

*164. SHRI GHUFRAN AZAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the newsitem captioned "U.G.C, fails to check fake *varsity* menace" which appeared in the 'Indian Express' of the 23rd November, 1992.
- (b) whether the University Grants Commission has recommended to Government to make amendments in the Section 24 of the U.G.C. Act;
- (c) whether Government propose to make amendments in the said Act; and
 - (d) if so, the details thereof

THE MINISTER OF HUMAN RE SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d) Yes, Sir. Government has already introduced an amendment to UGC Act, 1956 in Rajya Sabha in December, 1991. The amend ment Bill provides for enhanced punitive provision in Section 24 for violating provisions of Sections 22 and 23 of the Act.

Misure of Power of Attorney in Delhi

*168. SHRI SHIV PRATAP MISHRA: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether it is a fact that Government are aware that some unscrupulous persons are executing general power of attorney authorising the attorney to mortgage/sell property in Delhi on the basis of such documents which do not confer any legal title to the property; and
- (b) if so, the details thereof and what action Government propose to take in this regard.

THE MINISTER OF URBAN DEVE LOPMENT (SHRIMATI SHEILA KAUL): (a) It is reported by Delhi Administration that transfer of leasehold immovable properties in Delhi to take place through Power of Attorney.